

IN THE HIGH COURT OF BOMBAY AT GOA

LD-VC-CW-98-2020 & LD-VC-CW-99-2020

M/s. Niche Developers Goa & Ors. ... Petitioners

Versus

Goa State Consumer Dispute
Redressal Forum ... Respondents

Shri Yuvraj Narvankar, Advocate for the Petitioners.

Shri Vibhav Amonkar, Advocate for the Respondent No.2.

Coram:- DAMA SESHADRI NAIDU, J.

Date:- 21st July 2020

P.C. :

Despite elaborate arguments by the petitioners' advocate, *prima facie* I am disinclined to interfere with the execution proceedings before the Goa Consumer Dispute Redressal Commission, more particularly, when the matter has been pending before the National Consumer Dispute Redressal Commission in an appeal.

2. Nevertheless, the petitioners' counsel delineates on the difficulties the petitioners face in coming down from Hyderabad, where they live, to Goa for furnishing security tomorrow as desired by the learned Commission.

3. I am sure if the petitioners' counsel approaches the learned Commission and ventilates the petitioners' grievance about the practical difficulty in appearing before the Commission by tomorrow, the learned Commission may take a lenient view and may also provide some breathing

time for the compliance of its order. Without a legally tenable ground clearly established, this Court does not intend to indulge in any parallel adjudication.

4. It is up to the petitioners to plead with the learned State Commission for an adjournment so that they can comply with its directions.

5. The presence of the 2nd respondent's counsel is noted. Post the matter on 28.07.2020.

DAMA SESHADRI NAIDU, J.

NH